

December 14, 2021
Item No.15
Court No.1
SG/s.biswas

WPA (P) 313 of 2021

Sayan Banerjee

vs.

Union of India and others

(Through Video Conference)

Mr. Sabyasachi Chatterjee,
Ms. Debolina Sarkar, Advocates

..for the Petitioner

Mr. S. N. Mookherjee, Id. Advocate General,
Mr. Samrat Sen, Id. Addl. Advocate General,
Mr. Anirban Ray, Id. Govt. Pleader,
Mr. Nilotpall Chatterjee, Advocate

..for the State

Mr. Y. J. Dastoor, Id. ASG
Mr. Arijit Majumdar, Advocate

..for the Union of India

Learned counsel for the petitioner has pointed out that the BSF has been impleaded as respondent No.6. He has also filed affidavit of service indicating that the respondent No.6 is served.

It has been brought to the notice of this Court that one of the States namely Punjab and Haryana has already approached the Hon'ble Supreme Court invoking Article 131 of the Constitution raising the same issue.

Learned Advocate General seeks time to find out the grounds raised in that matter.

Learned Additional Solicitor General also seeks time to file affidavit-in-opposition including the preliminary objection about maintainability of this petition.

List on 22.02.2022.

[Prakash Shrivastava, C.J.]

[Rajarshi Bharadwaj, J.]